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CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

09.07.2008

CP No. 15/2008 (OA No.85/2005)

Mr. P.N.Jatti, counsel for the applicant Mr. T.P.Sharma, appeared on behalf of the respondents

For the reasons dictated separately, the CP is disposed of. \boldsymbol{l}

(B.L.Khatri) Admv. Member

(M.L.Chauhan)
Judl.Member

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

JAIPUR, this the 9th day of July, 2008

Contempt Petition No.15/2008 (OA No.85/2005)

CORAM:

HON'BLE MR.M.L.CHAUHAN, MEMBER (JUDICIAL)
HON'BLE MR. B.L.KHATRI, MEMBER (ADMINISTRATIVE)

Saudan Singh s/o Shri Gulab Singh, aged 55 years, r/o Plot No.12, Postal Colony, Jhunjhunu.

.. | Applicant

(By Advocate: Mr.P.N.Jatti)

Versus

- 1. Shri I.M.G. Khan, Secretary to the Govt. of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
- 2. Shri S.Goriyar, Chief Postmaster General, Rajasthan Circle, Jaipur
- 3. Shri B.L.Bhati, Senior Superintendent R.M.S., Jp. Dn., Jaipur, Opp. Radio Station, M.I.Road, Jaipur.

... Respondent

(By Advocate: Mr.T.P.Sharma)

We,

ORDER (ORAL)

This Contempt Petition has been filed against the alleged violation of the order dated 24th October, 2007 whereby this Tribunal has quashed the impugned order dated 18.1.2005 (Ann.A1) and the applicant was held entitled to all the benefits pursuant to the judgment dated 17.12.1991 given by the CAT, Allahabad Bench except salary and allowances for the period w.e.f. 7.4.1975 till 17.12.1991 when the applicant was out of job.

Notice of this application was given to the respondents. The respondents have filed reply. Along with reply, the respondents have annexed order dated 30.4.2008 (Ann.R1) whereby it has been stated that services of the applicant will be treated continuous from 18.9.73 including the period from 9.4.75 to 16.12.91 for all purposes except pay and allowances, subject to outcome of the writ petition pending in the Hon'ble High Court, Jaipur. In para 7 of the reply affidavit, the respondents have further stated that financial upgradation after 16 years and 26 years of service and fixation of seniority is under process and orders will be issued shortly.

3. In view of this specific stand taken by the respondents in the reply, which has been filed by the learned counsel for the respondents in the court today, the present Contempt Petition does not survive and is accordingly disposed of. The reply so filed is taken on record. Notices issued to the respondents are discharged. It is expected that the matter regarding grant of financial upgradation and fixation of seniority as mentioned by the respondents in the reply, as noticed above, shall be given due consideration and expedited without any further delay.

(B.L.KHATRI)

(M.L.CHAUHAN)

Admv. Member

Judl.Member

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